

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

RST.A(IBC)/9(CH)2024
In
CP (IB) No. 299/Chd/Pb/2022
(Dismissed on 06.03.2024)

IN THE MATTER OF:

Bharat Chugh

...Petitioner-Financial Creditor

Versus

**Arora Iron and Steel Rolling Mills
Private Limited**

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 15.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Mr. Jatin Bansal, Advocate.

For the Respondent : Dr. Rajansh Thukral, Advocate.

ORDER

Vakalatnama has been filed by the learned counsel for the petitioner vide Diary No. 02560/6 dated 08.05.2023. It is seen that the order dated 06.03.2024 was passed and the *CP (IB) No. 299/Chd/Pb/2022* was dismissed for non-prosecution as well as for the non-compliance of the order with a cost of Rs. 50,000/-. It is observed that the said cost has not deposited so far, therefore, notice cannot be issued to the other side. Therefore, the learned counsel for the applicant is directed to deposit a sum of Rs. 50,000/- in the *Prime Minister National Relief's Fund* within ten days,

Mukta
July 15, 2024

failing which, the RST.A(IBC)/9(CH)2024 will be dismissed straightaway.

Last opportunity is granted.

List on 22.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)